

(2017) 12 UK CK 0007
In the Uttarakhand High Court
Case No : 1956 of 2017

Rakesh Kumar

APPELLANT

Vs

State of Uttarakhand & others

RESPONDENT

Date of Decision : 01-12-2017

Acts Referred:

[Essential Commodities Act, 1955](#), [Section 3](#) / [Section 7](#) - Powers to control production, supply, distribution, etc., of essential commodities - Penalties

Citation : (2017) 12 UK CK 0007

Hon'ble Judges : Sudhanshu Dhulia

Bench : Single Bench

Final Decision : Dismissed

Judgement

1. Mr. Bharat Singh, Advocate, present for the petitioner.
2. Mr. Sudhir Kumar Chaudhary, Deputy Advocate General, present for the State/ respondent Nos.1 & 2.
3. The First Information Report has been lodged by respondent No. 3 which has been registered as FIR No.281 of 2017, under Section 3 / 7 of the Essential Commodities Act, 1955, at Police Station- Jhabrera, District-Haridwar implicating the present petitioner. Apprehending his arrest, the petitioner has approached this Court for relief.
4. Considering the overall facts and circumstances of the case and the nature of offence, no interference is being called for by this Court in the matter.
5. Consequently, the writ petition stands dismissed.